

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-159(PB)/2017

IN THE MATTER OF:

Gudearth Homes Infracon Pvt. Ltd. & Ors. Applicant/petitioners
Vs.
Veebro Technoplast Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

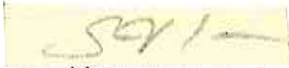
For the Applicant/petitioner : Shri Hitesh Sachar, Ms. Anju Jain,
Advocate

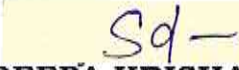
ORDER

Learned Counsel for the petitioner has filed an affidavit of service showing that the copies of the petition have also been sent on respondent's email address, which have been duly delivered.

Issue notice to the respondent to show-cause why the petition be not admitted. Reply, if any, be filed before the date fixed.

List the matter on 24th July, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

D 
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.07.2017
V. Sethi